

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1673
ANSWERED ON:07.08.2006
CERTIFICATION ON FILMS
Tripathy Shri Braja Kishore

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the touts are active in Censor Board to get certification of films as reported in Hindustan dated July 26, 2006;
- (b) if so, the facts and the details thereof;
- (c) whether the Government has any check on the activities of these touts;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to bring transparency in the office of Censor Board?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

- (a) : No, Sir. The film certification process is very transparent and is based on collective decision of the Examining Committee (EC) or Review Committee (RC) in the Central Board of Film Certification(CBFC).
- (b) : Does not arise.
- (c) (d) & (e) : Any complaints are handled promptly in CBFC. There is an effective system in place for film certification. The Examining Committee examines the proposal/film and gives its recommendations, and, in case of any grievance, the applicant can ask for the review of decision of EC in the RC. Moreover, Film Certification Appellate Tribunal is also in place, which can be approached in case of any further grievance.